

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.480/2020
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2020
(F.No.18.01.2020/NCLAT/UR/141)

In the matter of:

Sandeep Dipak Chatterjee Appellant

Versus

FR Tech Innovations Pvt. Ltd.
Through its Resolution Professional
Dr. Arun Mohan and Anr. Respondents

Appearance: Mr. Shahrukh Ejaz, Advocate for the Appellant.

31.01.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 18.01.2020 and the Office after scrutiny of the Memo of Appeal on 21.01.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant 23.01.2020. The Appellant re-filed the Memo of Appeal on 29.01.2020. It is stated in the Interlocutory Application (IA) that due to inadvertence, all the defects could not be cured. Hence, there is delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar